

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**RESTORATION APPLICATION NO.17 OF 2019**

**IN**

**COMPANY APPEAL (AT)(INSOLVENCY) No.40 of 2019**

**In the matter of:**

**Dhiren Dave**

**Applicant**

**Vs**

**Pantomath Capital Advisors Pvt Ltd**

**Respondent**

**Mr. Aaditya A Pande, Advocate for Applicant.**

**Ms Pallavi Srivastava, Advocate for Respondent.**

**ORDER**

**26.07.2019-** In view of the ground projected in para 14 of the Restoration Application wherein it is stated that the arguing counsel could not come to Delhi from Mumbai due to heavy rains in Mumbai, we are satisfied that sufficient ground for restoration of appeal is carved out by the applicant/appellant. The application is allowed and the appeal is restored to file on its original number.

2. Let the appeal be listed for hearing in regard to the preliminary issue of maintainability of the appeal in the 1<sup>st</sup> instance on **22<sup>nd</sup> August, 2019.**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**